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## JUDICIARY EXAMS QUESTION PAPER

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**'THE PUNJAB MUNICIPAL (TAX-VALIDATING)  
ACT, 1934****PUNJAB ACT IV OF 1934**

*[Received the assent of His Excellency the Governor on the 8th March, 1934 and that of His Excellency the Viceroy and Governor-General on the 31st March, 1934, and was first published in the Punjab Gazette, Extraordinary, of the 6th April, 1934.]*

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1934	IV	The Punjab Municipal (Tax-Validating) Act, 1934	

**An Act to validate the imposition of certain taxes by  
Municipal and Notified Area Committees in the  
Punjab.**

WHEREAS it is necessary to remove doubts as to the legality of certain taxes imposed by certain municipal and notified area committees in the Punjab and whereas the previous sanction of the Governor General has been obtained under sub-section (3) of section 80-A of the Government of India Act ; It is hereby enacted as follows :—

Preamble.

1. This Act may be called the Punjab Municipal (Tax-Validating) Act, 1934.

Short title.

2. Notwithstanding anything contained in any law, the taxes imposed by municipal and notified area committees specified in the first column of the schedule, the imposition of which was notified in the notifications specified in each case in the second column of the schedule and the taxes, if any, the imposition of which was notified in notifications

Validation of taxes imposed by certain municipal and notified area committees.

1. For Statement of Objects and Reasons, see the Punjab Gazette, 1934, Part I, page 76, for Proceedings in Council, see the Punjab Legislative Council Debates, Volume 24, pages 207-208.

cancelled by notification so specified, shall be deemed to have been legally imposed with effect from the dates notified in each case as the date from which such taxes were imposed or were to come into force and to have remained legally in force until the commencement of this Act or until the dates with effect from which the notifications in which their imposition was notified were cancelled, as the case may be.

## SCHEDULE

Name of Local body	Notification
1* * *	Municipal Committees
1* * *	Notified Committee
Hathin	No. 384, dated the 19th June, 1915.

1. Reference is to the Municipal Committees of Gujrat and Nankana Sahib, which do not form part of India, Hence omitted.